

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**STARRED QUESTION NO. 283**  
TO BE ANSWERED ON 22.03.2021

**Protection of forest and wildlife**

283. SHRI BHASKAR RAO NEKKANTI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is protecting forest and wildlife and if so, the measures taken there for;
- (b) the technical and financial assistance provided for the purpose;
- (c) the details of initiatives taken by Government to manage and mitigate human-wildlife conflicts in the country and in Odisha;
- (d) whether Government has provided 47872.31 crore rupees under Compensatory Afforestation Management and Planning Authority (CAMPA) funds to various States, if so, the details of the achievements in Odisha till date; and
- (e) the steps taken by Government for setting up 33KV transmission line in forest area?

**ANSWER**

**MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI PRAKASH JAVADEKAR)**

- (a) to (e) A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b), (c), (d) AND (e) OF THE RAJYA SABHA STARRED QUESTION NO. \*283 REGARDING "PROTECTION OF FOREST AND WILDLIFE" BY SHRI BHASKAR RAO NEKKANTI FOR REPLY ON 22.03.2021.**

(a) and (b) Yes, Sir. The important steps taken by the Government to protect forest and wildlife are as follows:

- i. Forest and Wildlife in the country are protected under the provisions of Indian Forest Act, 1927, Wild Life (Protection) Act, 1972, Forest (Conservation) Act, 1980, Biological Diversity Act, 2002 and State Forest Acts.
- ii. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals, birds and their habitats. So far 903 Protected Areas have been notified in the country.
- iii. Eco Sensitive Zones are notified around most of the National Parks and Sanctuaries in the country.
- iv. Financial assistance is provided to the State/Union Territory Governments under the Centrally Sponsored Schemes including 'Development of Wildlife Habitats', 'Project Tiger', 'Project Elephant', 'Forest Fire Prevention and Management Scheme', etc. for providing better protection to wildlife and improvement of habitat.
- v. A specific component of 'Recovery programmes for saving critically endangered species and habitats' is provided in the on-going Centrally Sponsored Scheme of 'Development of Wildlife Habitats' for focused conservation action on 22 identified critically endangered species including Humpback whale, Snow leopard, Hangul, Sangai deer, Marine turtle, Dolphins, Bustards, Clouded Leopard, Red Panda, Jerdon's Courser, Caracal and Vultures.
- vi. The Wild Life (Protection) Act, 1972 provides for punishment for violation of its provisions. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- vii. The Ministry has released the Action Plan for Vulture conservation in India (2020-2025) on 9<sup>th</sup> November 2020;
- viii. National Marine Turtle Action Plan (2021-2026) and Marine Mega fauna Stranding Management Guidelines were released by the Ministry on 28<sup>th</sup> January 2021, for protection and conservation of marine wildlife.
- ix. Technical support to the States/UTs are provided through Wildlife Institute of India, Dehradun.
- x. Wildlife Crime Control Bureau provides intelligence to the States and UTs for prevention of offences related hunting and trade of wild animals.

The details of funds released to the State/UT's during the last three years for the Centrally Sponsored Schemes - 'Development of Wildlife Habitats', 'Project Tiger', 'Project Elephant' and 'Forest Fire Prevention and Management Scheme' are at **Annexure I, II, III and IV** respectively.

(c) The important steps taken by Government of India to manage and mitigate human-animal conflict in the country including Odisha are as follows:

- i. The Ministry has issued an Advisory to deal with Human wildlife conflict to States/UTs on 06.02.2021.
- ii. The broad activities supported under Centrally Sponsored Schemes of the Ministry include habitat enrichment, water augmentation, construction /erection of physical barriers such as solar powered electric fence, bio-fencing using cactus, boundary walls, animal proof trenches around forests etc.
- iii. The financial support to the States/UTs also includes a component of compensation due to damage by wild animals.
- iv. Voluntary relocation of villages from the core area of Tiger Reserves, National Parks and Sanctuaries are also being funded under the Centrally Sponsored Scheme: 'Integrated Development of Wildlife Habitats' as proposed by the State Governments for avoiding conflict.
- v. Periodic awareness campaigns to sensitize, guide and advise the general public on man-animal conflict, including dissemination of information through various forms of media.
- vi. Directions have been sent to all States/Union Territories for use of undergrounding of cables upto 33 KV of electricity cables in forest areas and also maintaining transmission lines to avoid sagging.
- vii. Government of India has issued Standard Operating Procedures (SOPs)/guidelines to manage Human-Tiger/Human-Leopard /Human-Elephant conflict.
- viii. The Ministry, in the year 2018, has increased ex-gratia relief under the Centrally Sponsored Scheme in case of depredation by wild animals.
- ix. Under the revamped operational guidelines of Pradhan MantriFasalBimaYojna (PMFBY), issued by the Government of India (effective from the year 2020), States can provide add-on coverage for crop loss due to attack by wild animals.

(d) After coming into force of the Compensatory Afforestation Fund (CAF) Act, 2016 with effect from 30.09.2018 an amount of Rs. 48,477.77 crore has been disbursed as on 31.01.2021 to 31 States/UTs including Odisha.

As informed by the Government of Odisha, out of the total amount of Rs. 5933.98 crore received by the State from National CAMPA Authority, an expenditure to the tune of Rs. 551.40 crore has been made by the State for activities like habitat improvement, soil and moisture conservation, infrastructure development, wildlife management activities, etc.

(e) Ministry has issued guidelines regarding laying of transmission lines including 33 KV lines, through forest areas to ensure, *inter-alia*, that width of Right of Way and minimum clearance between conductor and trees are maintained. The guidelines also suggest to maintain minimum ground clearance for overhead 11 KV and 33 KV lines as per Central Electricity Authority Regulations or above maximum trunk height of elephants, whichever is higher, to ensure protection of wild animals like elephants from electrocution.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) AND (b) OF THE RAJYA SABHA STARRED QUESTION NO. \*283 DUE FOR REPLY ON 22.03.2021 REGARDING “PROTECTION OF FOREST AND WILDLIFE”.

**Details of funds released under the Centrally Sponsored Scheme- ‘Development of Wildlife Habitats’**

(Rs.in lakh)

S. No.	Name of States/UTs	2017-18	2018-19	2019-20
1	A& N Islands	141.93486	191.00	132.64
2	Andhra Pradesh	0	75.00	0
3	Arunachal Pradesh	269.9348	344.42	512.69
4	Assam	275.827	265.32	164.26
5	Bihar	322.67435	749.00	148.142
6	Chandigarh	26.06514	0	0
7	Chhattisgarh	435.01469	350.61	310.0318
8	Goa	85.99383	0	111.654
9	Gujarat	558.52	2232.00	0
10	Haryana	181.4448	155.00	237.6078
11	Himachal Pradesh	237.4107	370.30	375.76554
12	Jammu & Kashmir	577.9151	492.43	0
13	Jharkhand	95.607	50.51	93.96
14	Karnataka	427.89	653.00	739.046
15	Kerala	900.834	1293.40	845.026
16	Madhya Pradesh	1379.488	912.20	629.266
17	Maharashtra	808.0555	1031.20	715.781
18	Manipur	425.6644	405.60	396.455
19	Meghalaya	114.061	312.00	238.839
20	Mizoram	487.44544	430.00	431.79
21	Nagaland	565.871	882.20	953.69
22	Odisha	342.93705	499.00	701.504
23	Rajasthan	622.4216	585.00	741.315
24	Sikkim	202.154	394.00	557.355
25	Tamil Nadu	394.7252	384.10	409.505
26	Telangana	157.0833	0	0
27	Uttar Pradesh	386.968	119.81	426.251
28	Uttarakhand	2979.3618	1764.10	1201.19
29	West Bengal	657.9924	960.60	891.073
30	Lakshadweep	6.71	46.30	193.272
31	Delhi	0	551.90	0
32	WII-Uttarakhand	0	0	200.00
33	Tripura	0	0	90.317
	<b>Total</b>	<b>15000.00496</b>	<b>16500.00</b>	<b>12448.42614</b>

ANNEXURE REFERRED TO IN REPLY TO PART (a) AND (b) OF THE RAJYA SABHA STARRED QUESTION NO. \*283 DUE FOR REPLY ON 22.03.2021 REGARDING “PROTECTION OF FOREST AND WILDLIFE”.

**Details of funds released under the Centrally Sponsored Scheme- ‘Project Tiger’**

(Rs.in lakh)

S. No.	State/UTs	2017-18	2018-19	2019-20
1.	Andhra Pradesh	232.49	217.99	114.48
2.	Arunachal Pradesh	641.94	929.76	846.31
3.	Assam	2309.61	1919.62	2198.76
4.	Bihar	552.27	570.9	562.84
5.	Chhatisgarh	1315.08	536.14	358.53
6.	Jharkhand	338.62	367	1432.07
7.	Karnataka	2263.85	2267.43	2252.03
8.	Kerala	636.41	653.03	607.07
9.	Madhya Pradesh	11271.63	5343.89	3501.91
10.	Maharashtra	6419.17	11049.59	7220.39
11.	Mizoram	215.32	318.84	337.7
12.	Odisha	1604.43	1022.32	1303.32
13.	Rajasthan	773.1	791.83	1203.19
14.	Tamil Nadu	2551.06	2366.82	1586.91
15.	Telangana	294.04	1115.65	359.91
16.	Uttar Pradesh	820.07	685.34	1242.49
17.	Uttarakhand	1166.44	1417.26	2289.18
18.	West Bengal	597.58	719.01	758.47
19.	Nagaland	0	24.86	
	<b>Total</b>	<b>34003.11</b>	<b>32317.28</b>	<b>28175.56</b>

## ANNEXURE-III

ANNEXURE REFERRED TO IN REPLY TO PART (a) AND (b) OF THE RAJYA SABHA STARRED QUESTION NO. \*283 DUE FOR REPLY ON 22.03.2021 REGARDING “PROTECTION OF FOREST AND WILDLIFE”.

**Details of funds released under the Centrally Sponsored Scheme- ‘Project Elephant’**

(Rs.in lakh)

Sl. No	State/UTs	2017-18	2018-19	2019-20
1	Andhra Pradesh	17.394	29.016	127.03
2	Arunachal Pradesh	118.8504	0	103.26831
3	Assam	0	354.35103	0
4	Chhattisgarh	48.00	65.28	0
5	Jharkhand	105.5184	116.4636	131.586
6	Karnataka	355.5484	353.91401	319.64799
7	Kerala	482.55	466.69	312.2736
8	Maharashtra	27.00	46.536	44.1944
9	Meghalaya	162.849	217.8792	177.8976
10	Nagaland	25.20	141.219	213.9498
11	Odisha	124.8382	197.28	319.1328
12	Tamil Nadu	291.92	383.106	275.1576
13	Tripura	10.08	43.92	45.38
14	Uttar Pradesh	30.672	20.244	37.74
15	Uttarakhand	341.563	192.168	417.312
16	West Bengal	79.93022	83.94	113.254
17	Haryana	17.76	8.385	13.44
18	Bihar	154.40	165.32376	57.02752
19	Rajasthan	14.454	12.6596	35.28
20	Punjab	0	0	0
21	Madhya Pradesh	0	4.7578	13.695
22	Manipur	10.80	9.072	10.944
	<b>Total</b>	<b>2419.32762</b>	<b>2912.205</b>	<b>2768.21062</b>

ANNEXURE REFERRED TO IN REPLY TO PART (a) AND (b) OF THE RAJYA SABHA STARRED QUESTION NO. \*283 DUE FOR REPLY ON 22.03.2021 REGARDING “PROTECTION OF FOREST AND WILDLIFE”.

**Details of funds released under the Centrally Sponsored Scheme-  
‘Forest Fire Prevention and Management Scheme’**

(Rs.InLakhs)

S.No.	States	2017-18	2018-19	2019-20
1.	Andhra Pradesh	0	260.06	216.13
2.	A & N Islands	9	26.41	0
3.	Arunachal Pradesh	102	89.08	0
4.	Assam	0	93.23	0
5.	Bihar	75	57.17	208.16
6.	Chandigarh	8	1	0
7.	Chhattisgarh	168	104.6	392.07
8.	Goa	0	87.83	0
9.	Gujarat	75	92.16	183.92
10.	Haryana	75	0	49.26
11.	Himachal Pradesh	276.7	0	199.99
12.	Jammu & Kashmir	75	0	0
13.	Jharkhand	105	107.84	222.02
14.	Karnataka	105	174.7	136.75
15.	Kerala	234.53	279.57	256.8
16.	Madhya Pradesh	168	628.25	327.29
17.	Maharashtra	321.58	787.28	428.07
18.	Manipur	110	230.54	55.34
19.	Meghalaya	219.88	113.53	73.94
20.	Mizoram	90.59	110.47	108.12
21.	Nagaland	92.56	83.12	79.95
22.	New Delhi	30	0	0
23.	Orissa	168	435	463.84
24.	Puducherry	30	49.84	0
25.	Punjab	75	0	13.56
26.	Rajasthan	105	98.82	0
27.	Sikkim	148.59	0	293.77
28.	Tamil Nadu	105	0	154.82
29.	Telangana	105	0	0
30.	Tripura	66	109.73	103.43
31.	Uttar Pradesh	75	100.61	97.63
32.	Uttarakhand	168	438.38	480.03
33.	West Bengal	75	54.14	95.61
	<b>GrandTotal</b>	<b>3456.06</b>	<b>4613.36</b>	<b>4640.50</b>

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